

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N SOMU) : (a) and (b) Yes, Sir. There are about 934 pending cases which include cases of family pension, service pension, premature retirement, pro-rata pensionary benefits etc. Final disposal of these cases are dependent on fulfilment of conditions stipulated in various Government orders and compliance of existing rules and regulations. These case are pending due to delay in submission of pension papers, dispute of nominees and on-availability of required documents.

(c) and (d) All efforts are being made to ensure speedy finalisation of the pension cases notwithstanding the constraints mentioned above. Officers are also detailed to CCDA(Pen) Allahabad to expedite these cases regularly. As soon as the requisite information/documents are made available by the individual/organisation concerned, the cases are decided immediately.

[Translation]

Below Poverty Line

5650. CHOUDHARY RAMCHANDRA BENDA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the steps taken by this Ministry so far to impart training to the families living below the poverty line and to improve the lot of freed bonded labourers, criminals who have completed their sentences, the displaced persons affected by big projects, cured patients, helpless girls, widows, handicapped persons and unemployed youth after implementation of self-Employment Training Programme;

(b) the state-wise details thereof;

(c) the role of his Ministry in imparting training to the women belonging to the Scheduled Castes/Scheduled Tribes under the above programme and the State-wise details thereof;

(d) the details of expenditure incurred after implementation of the said scheme so far, State-wise, Year-wise; and

(e) the ratio in which the expenditure is borne by the Centre and the States ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (c) Under Training for Rural Youth for Self-Employment (TRYSEM) skill upgradation, Vocational/Technical training is imparted to rural youth living below the poverty line including the categories such as SC/ST, women and physically handicapped. Certain safeguards to ensure due coverage to certain disadvantaged groups have been given. Accordingly, 50% of the total trained youth should be drawn from SC/STs. The women and physically handicapped beneficiaries are given 40% and 3% benefits respectively. No reservation is specified under TRYSEM for categories of people such as freed bonded labourers, criminals who have completed their sentences, the displaced persons affected by big projects, cured patients, helpless girls, widows. However, the upper age limit of 35 years is relaxable to 45 years in case of widows, freed bonded labourers, scavengers, freed convicts, persons displaced due to large development projects and cured leprosy patients for receiving TRYSEM Training. The coverage of freed bonded labourers, criminals completing their sentences, widows, cured patients is not monitored under TRYSEM. However, a statement indicating total youth trained the coverage of ST youth, women and physically handicapped persons during 1996-97 (Upto February, 1997) may be seen in the Statement attached.

(d) A Statement indicating State-wise utilisation of funds during 1996-97 (upto February, 1997), under TRYSEM recurring expenditure is at col. 5 of Annexure.

(e) TRYSEM is a centrally sponsored programme shared on 50:50 basis between the Centre and the States.

Statement

Physical and Financial progress under TRYSEM during 1996-97

S.No.	State	Total Youth trained	SC/ST (in Nos)	No. of handicapped youth trained	Women	Utilisation (Rs. in lakhs)
	1	2	3	4	5	6
1.	Andhra Pradesh	67530	26322	1094	44426	1318.350
2.	Arunachal Pradesh	410	410		272	14.500
3.	Assam	1674	362	5	866	89.240

	1	2	3	4	5	6
4. Bihar		30013	12685	59	15119	803.470
5. Goa		3826	15	13	2450	52.570
6. Gujarat		5751	2927	12	2766	210.300
7. Haryana		2801	1488	33	1689	105.700
8. Himachal Pradesh		585	194		276	13.847
9. Jammu & Kashmir		1416	264			90.000
10. Karnataka		4819	1698	80	2380	425.090
11. Kerala		4160	1757	20	2521	100.000
12. Madhya Pradesh		28905	13183	43	7495	895.710
13. Maharashtra		15312	6269	46	3680	618.040
14. Manipur		220	119		98	4.264
15. Meghalaya		310	310	1	163	20.720
16. Mizoram		—	—	—	—	7.892
17. Nagaland		486	486	2	313	15.050
18. Orissa		13138	6373	19	6250	438.560
19. Punjab		1125	649	12	606	31.515
20. Rajasthan		2798	1509	4	1520	167.760
21. Sikkim		288	57		204	7.430
22. Tamil Nadu		4787	2384	101	2982	371.400
23. Tripura		1723	901	1	1000	20.310
24. Uttar Pradesh		50440	27363	163	36137	1304.840
25. West Bengal		19326	5509	86	9681	527.850
26. A & N Islands		320	73		163	5.690
27. Daman & Diu		75	13		62	2.427
26. D & N Haveli		12	12		2	1.070
29. Lakshadweep		12	12		2	2.170
30. Pondicherry						6.660
Total		262862	113344	1784	143103	767243

[English]

**Development of Medical Education and
Para Medical Training**

5651.DR. KRUPASINDHU BHOI : Will the Minister of
HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is need to develop country's
medical education and para medical training system;

(b) if so, the strategies proposed to be adopted in
that regard for Ninth Plan;

(c) whether the Government have identified the